



NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/09/2017 AT 10.30 AM

PRESENT: SHRI ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/24/2017
NAME OF THE PETITIONER(S) : ASHRAF ALI PATEL
NAME OF THE RESPONDENT(S) : PERAGO PROPERTY DEVELOPERS PVT LTD &
3ORS
UNDER SECTION : 241/242

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|------------------------|-----------|
| | | REPRESENTATION BY WHOM | |

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| 1. | SHAMEEM AHMED | COUNSEL FOR RESPONDENTS |  |
| 2. | S.R. RAGHUNATHAN. | | |
| | ASHISH BHAKTA. | Counsel for Petitioner |  |
| | ROHAN RAJASEKARAN | | |
| | PREETHI. S. ARASU | | |

ORDER

Counsel for petitioner present. Counsel for respondent present and stated that the matter was not settled between the parties. Counsel for petitioner insisted on passing order in the interim prayer regarding appointment of an independent person to make investigation into the affairs of the respondent company. He also submitted that as seen in the counter filed by the respondents, the respondents have no objection for allowing this prayer. Both the counsel are directed to jointly suggest a name of the Independent person to investigate into the affairs of the company. Counsel for petitioner is directed to file the terms of investigation and furnish the same to the other side. Time extended at their request. Put up on 12.10.2017 at 10.30 A.M.


K Anantha Padmanabha Swamy
Member (Judicial)

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